

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
NEW DELHI

COURT NO. 1

Excise Appeal No. 50228/ 2018

(Arising out of Order-in-Original No. JAI-EXCUS-000-COM-11-14-17-18 dated 25.10.2017 passed by the Commissioner of CGST & Central Excise Jaipur)

SHRI SUDHIR GUPTA, MANAGING DIRECTOR
M/S. ALLIED CHEMICALS AND
PHARMACEUTICALS (P) LTD. **APPELLANT**

VS.

COMMISSIONER OF CENTRAL GOODS AND
SERVICE TAX AND CENTRAL EXCISE, **RESPONDENT**
JAIPUR

Present for the Appellant : Shri Shashwat, Advocate
Present for the Respondent : Shri R K Mishra, AR

CORAM :
HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. C L MAHAR, MEMBER (TECHNICAL)

DATE OF HEARING/DECISION : 04/02/2020

FINAL ORDER NO. 50173 /2020

PER JUSTICE DILIP GUPTA:

It is stated by the learned Counsel for the appellant that the Discharge Certificate for full and final settlement has been issued in favour of the appellant.

2. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in the Court)

Justice Dilip Gupta
(President)

C. L. Mahar
(Technical Member)